GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA STARRED QUESTION NO. 72 TO BE ANSWERED ON 07.02.2018

CORRUPTION IN RAILWAYS

*72. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of illegal acts of violation of procedures, conduct rules, acts of impropriety, demanding and accepting illegal gratification and accumulation of assets disproportionate to known sources of income, which came to the notice of the Government during the last three years and the current year, zone-wise;
- (b) the action taken by the Railways so far, in this regard;
- (c) whether it is a fact that action taken so far, is not much effective to check the corruption in the Railways and if so, the reaction of the Railways thereto; and
- (d) the details of the remedial measures taken by the Government in this regard?

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.72 BY SHRI RAM TAHAL CHOUDHARY TO BE ANSWERED IN LOK SABHA ON 07.02.2018 REGARDING CORRUPTION IN RAILWAYS

(a) & (b) As a result of preventive checks, decoy checks and investigations of complaints involving cases of irregularities, violation of procedures and other acts of impropriety and misdemeanours, the officials booked in corruption cases are taken up under the Railway Servants (Discipline & Appeal) Rules 1968, as applicable and those found guilty, are punished commensurate with the gravity of misconduct(s). Zone-wise details of officials taken up under D&AR action during last 3 years are stated below:

Zonal Railways	2015	2016	2017
Central	482	335	437
Eastern	161	229	196
East Central	410	416	392
East Coast	205	106	150
Northern	2248	2195	1678
North Central	251	260	204
North Eastern	551	402	449
Northeast Frontier	273	180	262
North Western	501	149	102
Southern	606	696	653
South Central	244	207	254
South Eastern	124	169	109
South East Central	113	132	139
South Western	9	122	227
Western	401	350	527
West Central	137	122	79
Total	6716	6070	5858

(c) & (d) Railways have well established systems, rules and procedures which guide its various functions. The Railways also have a vigilance organization, spread over the entire railway system which conducts preventive, decoy and surprise checks. It also investigates complaints of corruption received. If any irregularity is detected, suitable disciplinary action is taken, depending upon the gravity of the charges and in consultation with the Central Vigilance Commission for cases involving Group 'A' officers.

Corrective measures for system improvement and increasing transparency are taken regularly. Some of the recent initiatives include e-tendering of Works contract, procurements through e-tendering, e-auctions, changes in Tatkal reservation processes, registering of indents through Freight Operations Information System (FOIS), on line allotment of rakes etc. Regular training and seminars are also organized to educate the officials and enhance their knowledge and awareness.
